SHRI PAWAN KUMAR BANSAL: Sir, perhaps, the hon. Member is mixing up the facts. China is a vast country. They may have other plans. But, the Government of India is not remiss in taking up the matter with the Chinese whenever it comes to river which we share and we meticulously follow that. Every time we have been able to get an assurance from them that they would act responsibly. Not only we are going by their statements, our different agencies, as I said earlier, are continuously monitoring the activities there and there is nothing to suggest. I can say with all sense of responsibility that there is nothing to suggest that, presently, there is any quantity of water being diverted from Brahmaputra at all. There are good many projects which they are entitled to take up and most of those projects are on the tributaries of Brahmaputra. On the main river there is only one project of which there is a reference in the media repeatedly which is at Zangmo, about 550 kms. from the border. It is a project of 550 MW of electricity. Presently, the entire information is that it is a run of the river project and there is no storage. There is no question of diversion of to water from the South to North in China from this point.

श्री अनिल माधव दवे: सभापति जी, मैं इस प्रश्न के संबंध में एक बात स्पष्ट करना चाहता हूं कि भारत की कोई सीमा चाइना से लगती नहीं है। हमारे यहां जो पानी आता है, वह तिब्बत से आता है और जो तिब्बत है, वह चाइना occupied तिब्बत है। मैं अभी Siang river होकर आया हूं, इंटरनेशनल लैंग्वेज में हम जो भाषा प्रयोग करते हैं, उस भाषा के कारण ही मूल्य स्थापित होते हैं, क्योंकि अरूणाचल प्रदेश के ऊपर चाइना जैसा दावा करता है और जिस तरह से वर्ल्ड बैंक से पैसा रोक देता है, हमें उसी लेवल पर बात करनी चाहिए, मैं यह पूछना चाहता हूं...**(व्यवधान)**...

MR. CHAIRMAN: Question Hour is over

WRITTEN ANSWERS TO STARRED QUESTIONS

Deregularisation of export of sugar

†*626. SHRI SHIVANAND TIWARI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that the export of sugar is now deregularised;

(b) if so, the quantity of sugar likely to be exported from the country during the sugarcane year 2011-12;

(c) whether any assessment of the production of sugar during 2011-12 had been made before taking the above decision; and

† Original notice of the question was received in Hindi.

(d) if so, the production of sugar till April, 2012?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The Central Government vide Notification No. S.O. 1059(E) dated 11.05.2012 has dispensed with the requirement of export release orders for export of sugar under Open General License (OGL) during 2011-12 sugar season subject to registration of quantity with DGFT as per Notification No. 117 dated 14.05.2012.

(b) The Government has allowed export of 20 lac tonnes of sugar under Open General License (OGL) during 2011-12 sugar season through export release orders upto 14.05.2012. Thereafter, Government has allowed exports under OGL without restrictions. However, quantity of sugar being exported is to be monitored by Directorate General of Foreign Trade (DGFT) by way of prior registration in terms of notification No. 117 dated 14.05.2012. Physical export of sugar is affected by various factors like international sugar prices, constraints in transporting sugar from factory to ports as well as logistics at ports, etc. As such, it is not possible to indicate the exact quantity of sugar likely to be exported from the country during the sugarcane year 2011-12.

(c) Yes, sir.

(d) As reported by the various sugar producing states, the production of sugar during 2011-12 sugar season has been estimated at about 251.31 Lakh tonnes till April, 2012.

Bill on caste panchayats

*627. SHRI NAND KUMAR SAI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Law Commission has drafted a consultation paper on 'Unlawful interference of Caste Panchayats, etc. with marriages, in the name of honour: A suggested legislative framework';

(b) if so, the details of provisions of the Bill and Government's reaction thereto;

(c) whether Government has consulted various stakeholders on the draft Bill;

(d) if so, the details of the comments received, so far, from various sections of the society;